CORRIGENDUM TO PUBLIC ANNOUNCEMENT DATED 26 AUGUST 2016, DETAILED PUBLIC STATEMENT DATED 31 AUGUST 2016 AND THE DRAFT LETTER OF OFFER DATED 09 SEPTEMBER 2016 FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SHARP INDIA LIMITED

Registered Office: Regd. No. 485/8A & 8B, Gat No. 686/4, Koregaon Bhima, Taluka - Shirur, District Pune - 412 216
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OPEN OFFER ("OFFER") FOR ACQUISITION OF UP TO 6,486,000 (SIX MILLION FOUR HUNDRED AND EIGHTY SIX THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (EACH AN "EQUITY SHARE"), REPRESENTING 25% (TWENTY FIVE PERCENT) OF THE FULLY DILUTED VOTING SHARE CAPITAL OF SHARP INDIA LIMITED ("TARGET COMPANY") BY SHARP CORPORATION ("SHARP CORPORATION"/ "ACQUIRER") ALONG WITH HON HAI PRECISION INDUSTRY CO., LTD. ("PAC1"/"HON HAI"), FOXCONN (FAR EAST) LIMITED ("PAC2"/"FFE"), FOXCONN TECHNOLOGY PTE. LTD ("PAC3"/"FTP") AND SIO INTERNATIONAL HOLDINGS LIMITED ("PAC4"/"SIO" COLLECTIVELY WITH HON HAI, FFE AND FTP SHALL BE REFERRED TO AS THE "PAC"/ "ALLOTTEES"), IN THEIR CAPACITY AS THE PERSONS ACTING IN CONCERT WITH THE ACQUIRER. SAVE AND EXCEPT FOR THE PAC, NO OTHER PERSON IS ACTING IN CONCERT WITH THE ACQUIRER FOR THE PURPOSE OF THIS OFFER.

This corrigendum ("**Revised Schedule Corrigendum**") is being issued by ICICI Securities Limited, for and on behalf of the Acquirer together with PAC in respect of the Offer to the public shareholders of the Target Company pursuant to revisions/amendments in the schedule of major activities relating to the Offer made in the Draft Letter of Offer (as defined below), in terms of SEBI letter dated 09 November 2016 conveying comments on the Offer.

This Revised Schedule Corrigendum should be read in continuation of, and in conjunction with the Public Announcement dated August 26, 2016 ("**PA**"), Detailed Public Statement published in newspapers on September 1, 2016 ("**DPS**") and the Draft Letter of Offer dated 09 September 2016 **("Draft Letter of Offer"/"DLOF")**.

This Revised Schedule Corrigendum is being issued in all the newspapers in which the DPS was published.

Capitalized terms used but not defined herein shall have the same meaning ascribed to such terms in the DPS and the DLOF.

The Eligible Shareholders of the Target Company are requested to kindly note the following revisions/amendments in the schedule of major activities relating to the Offer:

SCHEDULE OF MAJOR ACTIVITIES RELATING TO THE OFFER

Nature of the Activity	Original Schedule	Revised Schedule
Issue of PA	Friday, 26 August 2016	Friday, 26 August 2016
Publication of the DPS in newspapers	Thursday, 1 September 2016	Thursday, 1 September 2016
Last date for public announcement of a competing offer*	Monday, 26 September 2016	Monday, 26 September 2016
Identified Date**	Wednesday, 5 October 2016	Friday, 11 November 2016
Last date for dispatch of the Letter of Offer to the Eligible Shareholders	Friday, 14 October, 2016	Monday, 21 November 2016
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Eligible Shareholders of the Target Company for this Offer	Wednesday, 19 October 2016	Thursday, 24 November 2016
Commencement of tendering period	Friday, 21 October 2016	Monday, 28 November 2016
Closure of tendering period	Friday, 4 November 2016	Friday, 9 December 2016
Last date for payment to Eligible Shareholders	Monday, 21 November 2016	Monday, 26 December 2016

**There is no competing offer.*

***Date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, for the purposes of determining the Eligible Shareholders to whom the Letter of Offer shall be sent. It is clarified that all owners (registered or unregistered) of Equity Shares (except the Acquirer, PAC, parties to the Subscription Agreement, Manager to the Offer and persons deemed to be acting in concert with each of them) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.*

Other Information

1. All other terms and conditions of the Offer as set out in the PA, the DPS and the Draft Letter of Offer remain unchanged.
2. The Acquirer, the PAC and their respective directors accept full responsibility for the information contained in the Revised Schedule Corrigendum and for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of this Offer.
3. This Revised Schedule Corrigendum is also expected to be available on the SEBI's website (www.sebi.gov.in).

ISSUED FOR AND ON BEHALF OF THE ACQUIRER AND THE PAC BY THE MANAGER TO THE OFFER

ICICI Securities

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SEBI Registration Number: INM000011179

Date : 11 November 2016
Place : Mumbai

PRESSMAN
Size: 12(w) x 32(h)